

Central Adminisrative Tribunal
Principal Bench

O.A.No.3215/2002

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Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 9th day of December, 2002

Smt. Sunita Mittal
T.G.T. Maths
Govt. Co-od, Secondary School
Sector-15, Rohini, Delhi - 110 085. .. Applicant

(By Advocate: Mrs. Harvinder Oberoi)

Vs.

1. Govt. of NCT of Delhi
through its Chief Secretary
Secretariat
Indira Gandi Indoor Stadium
New Delhi - 110 002.
2. The Director
Directorate of Education
Govt. of NCT of Delhi
Old Secretariat
Sham Nath Marg
Delhi - 54.
3. The Deputy Director of Education
Distt. North West (B)
Pitampura
Delhi - 34.
4. Principal
G Co Ed MS
Sec. 15, Rohini. .. Respondents

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Heard.

2. Applicant, who was appointed provisionally as TGT (Maths) in 1991, had remained as TGT (Maths) till 8.7.2002 at S.K.V.School, U Block, Mangolpuri, Delhi. Applicant who was transferred to Govt. Co-Ed. Secondary School, Sector - 15, Rohini vide order dated 6.7.2002. On reporting to the said school she was not allowed to duty on the ground that there exist no vacant post. On approached Deputy Director (Education) issued a fresh order dated 15.7.2002 and

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(4)

directed the applicant to draw her salary from Government Boys Sr. Secondary Anandwas and to work at said School at Sec. 15, Rohini. Applicant was also directed on 24.7.2002 to draw her salary from Govt. Co-ed. Sec. School, Sector-20, Rohini, Pooth Kalan Extension, Delhi and to continue to work at Sector-15, Rohini School.

3. Applicant on coming to know about the order passed on 22.11.2002 vide order No.421 whereby her deputation has been cancelled from G. Co-ed, S.S.Sector-15, Rohini, Delhi preferred a representation on 3.12.2002, which is yet to be responded to by the respondents.

4. It is further contended that applicant has still attached to Sector-15, Rohini School and orders have not yet been communicated.

5. In the aforesaid document and in the light of the decision of the Apex Court in S.L.Abbas case the present OA is disposed of by directing the respondents to dispose of the representation of the applicant preferred against her transfer order and to treat the present OA as supplementary representation by passing a detailed and speaking order within one month from the date of receipt of a copy of this order.

6. In the meanwhile, applicant should not be shifted to the transferred place and be allowed to perform her duties at Sector 15, Rohini School.

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Copy of this order along with a copy of the OA
be sent to respondents.

S. Raju
(Shanker Raju)
Member (J)

/rao/